

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-2502/2002

New Delhi this the 25th day of September, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Som Dutt,
S/o Sh. Hari Ram,
R/o 77/6, Old Pinto Park,
Air Force Station,
Palam, Delhi Cantt-10. Applicant

(through Sh. A.K. Trivedi, Advocate)

Versus

1. Union of India through
its Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. Garrison Engineer(North),
Air Force Palam,
Delhi Cantt-10.
3. Unit Account BSO(North),
Air Force Palam,
Delhi Cantt-10. Respondents

ORDER (ORAL)

Dr. A. Vedavalli, Member(J)

Heard.

2. The applicant Som Dutt is aggrieved by the impugned order dated 29.1.2002 (Annexure-A/1) passed by Respondent No.2.

3. The applicant seeks the following reliefs:-

- "(a) Quash/set aside the order dated 29.1.2002 to the extent of charging of damage rent, declaring as arbitrary and unjust.
- (b) Direct the respondents to regularize the Govt Acct No. 77/6 in the name of applicant on payment of normal licence fee and allied charges by way of extending the benefit of Judgment



dated 10.11.95 passed in O.A.
No.453/95 by this Hon'ble Tribunal.

- (c) Pass any other order/s as may be deemed fit and proper in the facts of the case.
- (d) To award costs."

4. When the matter came up for admission today, learned counsel for the applicant submitted that a representation dated 5.4.2002 (Annexure A/17) was submitted to the respondents and the same has not been disposed of as on date. He also submits that the matter can be disposed of at the admission stage with a direction to the respondents to dispose of the said representation within a particular time frame to be fixed by the Court and with liberty to approach this Tribunal again if any grievance survives thereafter.

5. On a consideration of the matter and in the interest of justice, the OA is being disposed of at the admission stage itself with the following directions:-

- (i) The respondents are directed to examine the aforesaid representation dated 5.4.2002 on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same in accordance with law with a detailed and speaking order under intimation to the applicant within one month from the date of receipt of a copy of this order.



(ii) If any grievance further survives thereafter the applicant is granted the liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.

(iii) Registry is directed to send a copy of this OA together with all its annexures alongwith a copy of this order to the respondents.

6. OA is disposed of as above. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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